राज्य रूपकारों दोनों ते संबंधित) के हैं भीर 13 एकक गैर सरकारा क्षेत्र महा

पिछले 3 वर्षों में हुये उत्पादन के मांकड़े निम्नजिखित हैं:—

	,		,		सरकारी क्षेत्र	गैर सरकारी क्षेत्र	कुल
1985-86			.•1		14,841	60,621	75.462
1986-87	ě	*		·	15,509	64,964	80,473
1987-88		. 1			16,949	74,398	91,347

(क) और (ग) छोटे ट्रैक्टर बेशने के बारे में सरकार ने कोई तांगीत गांठा नहीं की है। किन्तु ट्रैक्टर जाने वाल बहुत से प्रप्राी निर्माता छोटे ट्रैक्टर बना रहे हैं और बाजार में इस अकार के ड्रक्टरों की कभी नहीं है। सरकार का वर्तमान नीति के बनुतार, अपनी लाइसेताइंड जनता के मंजर निर्माता किया पा प्रकार के ट्रैक्टरों का जत्यादन कर सकते है।

Illegal mining of coal to Bibar

520. SHRI YASHWANT SINHA; Wi'l the Minister of ENERGY be pleased to state:

- (a) whether Government are aware of the fact that illegal mining of coal is rampant in Hazaribagh district of Bihar, especially in the Ramgarh and Mandu police stations;
- (b) whether it is a fact that several truck loads of this illegally mined coal are moved out of this area by road every day in collusion with local officials; and
- (c) what steps Government propose to take to put an end to this malpractice?

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI C. K. JAFFAR SHARIEF); (a) to (c) There ip no organised illegal coal mining in the leased hold areas of the coal companies. However, as the coal belt in the country is vast, certin persons at times violate the provisions of law and indulge in illegal extraction of coal sporadically and stealthily.

The Coal Mines Nationalisation Acts were amended in 1976 making illegal coal mining a cognizable offence, punishable with imprisonment extending upto 3 years, and fine extending upto Rs. 20, 000. The e amendments have already been upheld by the Supreme Court in 1980.

The State Governments have been asked to take both pusitive and perv action against the offenders in terms of the Nationalisation Acts read with provisions or the Indian Penal Code. The State Governments in turn had already is instructions to the D'strH Authorities. The coal companies have been directed to report the cases of illegal extraction of coal as and when ducted by them to the law enforcing authorities in the States. Besides, the coal companies in conjunction with the State Government's 1'w enforcing authorities in the State conduct regular raids to apprehend offenders.

Soviet assistance for development of Thermal Power Projects

521. SHRI YASHWANT SINHA; SHRI MURLIDHAR CHANDRA-KANT BHANDARE;

Will the Minister of ENERGY be pleased to state:

- (a) whether it is a fact that Government have entered into a long term agreement with the Soviet Union for securing assistance in the development of Thermal Power Projects in the country; and
 - (b) if so, what are the details thereof?